

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 601
IB-243/PB/2020

IN THE MATTER OF:

M/s. Geotech Exploration

...PETITIONER

Vs.

M/s. Mideast Integrated Steels Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

Order delivered on 26.09.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :Mr. Rahul Kumar, Advocate.

For the Respondent/Corporate Debtor :

ORDER

We have heard the submissions made by Counsels for both the parties. Counsel for the Operational Creditor has sought two weeks time to cure defects with an additional affidavit. Time prayed for is granted to modify the application. Post this matter after two weeks. List this matter on 01.11.2022.

— Sel —

(Rahul Bhatnagar)
Member (T)

— Sd —

(P.S.N Prasad)
Member (J)